

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. IA(PLAN)/1 /2024 IA/1685/2024 IN C.P. (IB)/1258(MB)2020

IN THE MATTER OF

Intec Capital Limited

VS

Atharva Auto Logistics Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP:

Aniket Malu (VC)

For the Respondent No. 2 in IA 1685 of 2024:

Adv. Abhishek Salian (VC)

For the Applicant/FC:

Adv. Shruti Tibrewal (VC)

For the RA:

Adv. Nair (VC)

ORDER

I.A. 1685/2024

The Ld. Counsel for the respondents prays for a short adjournment to file. In view of the request made, adjourned to **07.05.2024** for arguments.

The Ld. Counsels for both the parties are directed to furnish the hard copy of the I.A. and the reply.

I.A.(PLAN)/1/2024

Adjourned to **07.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)